

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 308

IA-36/2024

IN

IB-34(ND)/2022

IN THE MATTER OF:

M/s. Intec Capital Ltd.

.... Petitioner/Applicant

Vs.

M/s.Vijay Kumar Singh

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 04.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Manish Kumar, Mr. Dhruv Parwal, Mr. Prashant Chari, Advs.

For the PG : Mr. Yaksh Garg, Ms. Saumya Jain, Ms. Atulika Ghawana, Advs.

For the PNB : Mr. Sanjay Jain, Adv.

For the RP : Ms. Shivani Jaiswal, Adv.

For the Respondent : Ms. Saumya Jain, Ms. Atulika Ghawana, Advs.

ORDER

IA-36/2024

Written submissions filed by the Financial Creditor and Resolution Professional are on record.

Ld. Counsel appearing for the Personal Guarantor shall takes steps to bring the written submissions on record within three days.

List the matter for compliance **on 19.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)